

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No 5 IN I.A.No.1 IN I.A. No.4 In Civil Appeal No.3141/1999

BINA MURLIDHAR HEMDEV & ORS

Appellant (s)

VERSUS

KANHAIYALAL LOKRAM HEMDEV & ORS

Respondent (s)

(With Appln(s). for directions)
(With Office Report)

Date : 30/04/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Appellant (s)

Ms. V. Mohana,Adv.
Mr. Udai Umesh Lalit,Adv.

For Respondent (s)

Mr. S. Ganesh,Sr.Adv.
Mr. Mahesh Agarwal,Adv.
Mr. E.C. Agrawala,Adv.
Ms. Indu Malhotra,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

I.A. No.5 is disposed of in terms of the signed
order.

.SP1

(Y.P.Dhamija)
Court Master

(Veera Verma)
Court Master

Signed order is placed on the file.

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A.No.5 IN I.A.1 IN I.A.4 @@
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IN

CIVIL APPEAL NO.3141/1999@@
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Bina Murlidhar Hemdev & Ors.Applicant(s)

Vs.

Kanhaiyalal Lokram Hemdev & Ors.Respondent(s)

O R D E R@@
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The parties have now come to a settlement and the appellants 1 to 4 have already agreed to convey 6.48% undivided share in the final plot No.325 and the parties have filed a draft deed of conveyance. The applicants in I.A. No.5 shall pay Rs.90 Lakh (Rupees Ninty Lakh) on or before 31st May, 2003. The execution of the deed of conveyance will be without prejudice to the rights of the Respondent No.7 as it is stated that there is pending litigation between the parties. If the applicants in I.A. No. 5 submit any building plan for any construction activity in the property, the application for the same will be considered and disposed of by the Thane Municipal Corporation in accordance with law.

- 2 -

The final conveyance deed will be executed and registered at the expense of the applicants in I.A. No.5 of 2002.

I.A. No.5 is disposed of accordingly.

.....J.
(K.G. BALAKRISHNAN)@@
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April 30, 2003

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(P.VENKATARAMA REDDI)@
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